

जी ज्ञान विद्यापी विद्यार्थी बाळपेणे : क्या इन में भी हवाई हो जाती है

SHRI PILOO MODY : This is acutally a matter of insulting Parliament by sending a scrap of toilet papers to the Speaker by way of intimation.

MR. SPEAKER : I think when you are the Speaker, at that time perhaps the position will be worse !

SHRI PILOO MODY : God forbid my becoming the Speaker of Parliament.

MR. SPEAKER : You don't want to be ?

12.26 hrs.

GUJARAT APPROPRIATION (VOTE ON ACCOUNT) BILL, 1974\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75.

MR. SPEAKER : The question is—

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75."

*The motion was adopted.*

SHRI K. R. GANESH: I introduce† the Bill.

Sir, I move:

"That the Bill to provide for the withdrawal of certain sums from

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-3-74.

†Introduced/Moved with the recommendation of the President.

and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration."

MR. SPEAKER : Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration."

Now, does the Minister want to speak on it ?

SHRI K. R. GANESH : No Sir.

SHRI PILOO MODY (Godhra) : I want to speak on it.

MR. SPEAKER . Mr. Mody I am afraid you cannot speak, because I did not receive notice that you wanted to speak on it I got a notice only from Shri S. P. Bhattacharya, and that too at a very late stage I am not going to accept it He just comes here and writes in my presence at this time. After all, there is a certain procedure.

SHRI PILOO MODY : I am not going to write, but I am only requesting you to allow me to speak.

MR. SPEAKER : Anyway, there is a procedure for that. I am sorry I cannot allow it. So sorry. He should be a little more careful. I have not heard such a thing happening. He is standing before me and writing this. I am not allowing it. It should have been received at or before 10 O'clock this morning.

SHRI PILOO MODY : I want to go on record that I have been deprived of speaking.

MR. SPEAKER : You are welcome to do that.

[Mr Speaker]

The question is:

'That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of a part of the financial year 1974-75, be taken into consideration

*The motion was adopted*

MR SPEAKER The question is

'That Clauses 2 and 3 the Schedule Clause 1 the Enacting Formula and the Title stand part of the Bill'

*The motion was adopted*

Clauses 2 and 3 the Schedule Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI K R GANESH I beg to move  
'That the Bill be passed'

*The motion was adopted*

12 31 hrs

**PUBLIC FINANCIAL INSTITUTIONS  
LAWS (AMENDMENT) BILL**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K R  
GANESH) On behalf of Shri Y B  
Chavan, I beg to move:

'That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act 1948 the State

Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, to a Joint Committee of the Houses'

MR SPEAKER The question is

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934 the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, to a Joint Committee of the Houses

*The motion was adopted*

SHRI K R GANESH Sir, on behalf of Shri Y B Chavan, I beg to move for reference of this Bill to the Joint Committee There is one change namely at serial No 39 I have been requested by the hon Minister of Parliamentary Affairs to substitute the name of Shri C T Dhandapani for Shri G Viswanathan I beg to move

'That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, be referred to a Joint Committee of the Houses consisting of 60 members, 40 from this House, namely—

Shri Dinesh Bhattacharya

Shri Chandulal Chandrakar